

(Stratigraphic and structural data) को भारी नकाबा नहीं पाया है। हरिद्वार के पश्चिम में देहरादून से आगे भी काम जारी रखा जायेगा।

Scheduled Castes in Delhi

1037. Shri B. C. Prodhan: Will the Minister of Home Affairs be pleased to state:

(a) the total number of families staying in tents in Delhi; and

(b) how many of them are scheduled caste families?

The Minister of Home Affairs (Pandit G. B. Pant): (a) Approximately 30,000 families are staying in huts and other temporary shelters

(b) About 20,000.

Scheduled Tribes in Orissa

1038. Shri B. C. Prodhan: Will the Minister of Home Affairs be pleased to state:

(a) the amount allotted to Orissa State for the construction of residential accommodation for scheduled tribes during the year 1957-58; and

(b) the number of houses constructed?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) A sum of Rs. 6.00 lakhs under the Central sector and Rs. 2.00 lakhs under the State sector was allotted to Orissa State for the construction of residential accommodation for Scheduled tribes during 1957-58.

(b) So far 132 huts under the State sector and 275 under the Central sector have been constructed, and 219 huts under the State sector and 669 under the Central sector are under construction.

Ashram Schools in Orissa

1039. Shri B. C. Prodhan: Will the Minister of Home Affairs be pleased to state the grant made by the Central Government during the year 1957-58

for the establishment of Ashram schools in Orissa State for the benefit of tribal children?

The Deputy Minister of Home Affairs (Shrimati Alva): During 1957-58 the Orissa Government were sanctioned a sum of Rs. 3,58,500 under State Sector and Rs. 23,000 under Central Sector for the establishment of Ashram schools in Orissa State for the benefit of tribal children.

12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDUSTRIAL FINANCE CORPORATION

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948, a copy of the Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended 30th June, 1958, along with a statement showing the assets and liabilities and Profit and Loss Account of the Corporation for the year. [Placed in Library, See No. LT-1081/58]

AMENDMENT TO MINING LEASES (MODIFICATION OF TERMS) RULES

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. GSR 1080 dated the 15th November, 1958 making certain further amendment to the Mining Leases (Modification of Terms) Rules, 1958. [Placed in Library, See No. LT-1082/58].

AMENDMENTS TO CENTRAL EXCISE RULES

Shri B. R. Bhagat: I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifica-

tions making certain further amendments to the Central Excises Rules, 1944.

- (1) GSR No. 1102, dated the 22nd November, 1958.
- (2) GSR No. 1120, dated the 29th November, 1958. [Placed in Library, See No. LT-1083/58].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:

- (1) GSR No. 1103, dated the 22nd November, 1958.
- (2) GSR No. 1104, dated the 22nd November, 1958, containing the Customs Duties Drawback (Public Address Equipment) Rules, 1958. [Placed in Library, See No. LT-1084/58].

NOTIFICATION ISSUED UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

Shri B. R. Bhagat: I beg to lay on the Table a copy of Notification No. GSR 1079, dated the 15th November, 1958, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-1085/58].

12-03 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 4th December, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of

the Houses on the Bill further to amend the Indian Electricity Act, 1910. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Indian Electricity Act, 1910, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shrimati Pushpalata Das
2. Captain Awadesh Pratap Singh
3. Shri J. C. Chatterjee
4. Shri G. R. Kulkarni
5. Sardar Darshan Singh Pheruman
6. Shri Braj Bihari Sharma
7. Shri N. M. Lingam
8. Shri Bibudhendra Misra
9. Shri B. C. Nanjundaiya
10. Shri Rama Bahadur Sinha
11. Shri K. L. Narasimhan
12. Shri Devendra Prasad Singh
13. Shri Jaswant Singh
14. Shri A. N. Khosla
15. Hafiz Mohammad Ibrahim."

12-04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE
CONTRACTS ENTERED INTO BY DEFENCE MINISTRY

Shri U. C. Patalk (Ganjam): Under rule 197, I beg to call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

"The contracts entered into by the Ministry of Defence with the